

ITEM NO.15

COURT NO.12

SECTION XI-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).57613/2025

[Arising out of impugned final judgment and order dated 10-04-2025 in MACA No.337/2016 passed by the High Court of Kerala at Ernakulam]

CHOLAMANDALAM M/S GENERAL INSURANCE CO.LTD.

Petitioner(s)

VERSUS

SATHEESH & ORS.

Respondent(s)

(IA No. 265774/2025 - CONDONATION OF DELAY IN FILING)

Date : 31-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Rajeev Maheshwaranand Roy, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

2. Having considered the matter in its entirety, we are not persuaded to interfere in the impugned judgment. Accordingly, the Special Leave Petition stands dismissed.

3. Pending application(s), if any, shall stand disposed of.

(SAPNA BISHT)
COURT MASTER (SH)

(ANJALI PANWAR)
ASSISTANT REGISTRAR